

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Service Tax Appeal No.70562 of 2019

(Arising out of Order-in-Appeal No.210-ST/APPL/LKO/2019 dated 12/04/2019
passed by Commissioner (Appeals) Central Goods & Service Tax, Lucknow)

M/s Pahalwan Traders,
(1095, Uphar, Rae Bareilly Road,
Sector-III, Telibagh, Lucknow)

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Lucknow**

....Respondent

(3/194, Vishal Khand-III, Gomti Nagar, Lucknow)

APPEARANCE:

Shri A.P. Mathur, Advocate for the Appellant

Shri A.K. Choudhary, Authorised Representative, for the Respondent

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.70245/2024

DATE OF HEARING : 10 May, 2024
DATE OF DECISION : 10 May, 2024

JUSTICE DILIP GUPTA:

A certificate in Form IV has been issued to the appellant
regarding full and final settlement of the tax dues. The appeal,
therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**

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